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Cr1.A.No. 685 OF 2001  
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp  
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R  
ITEM No.104 Court No. 8 SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Cr1. Appeal No.685/2001

Salim Akhtar @ Mota Appellant (s)

VERSUS

State of Uttar Pradesh Respondent (s)

(With appln. for bail)

Date : 21/08/2000 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.P. MISRA  
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Mr. Atul Sharma,Adv.  
Mr. Kuldip Singh,Adv.  
Mr. Raj Kumar Pandey,Adv.  
Mr. Ashwani Garg,Adv.

For Respondent (s) Mr. Pramod Swarup,Adv.  
Ms. Pareena Swarup,Adv.  
Mr. Praveen Swarup,Adv.

UPON hearing counsel the Court made the following  
O R D E R

L.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

List this matter for final disposal after six weeks.  
Learned counsel for the respondent seeks and granted time for  
obtaining instructions and also placing the additional  
documents on record.

.SP1

(Ganga Thakur)  
P.S.to Registrar

(V.P. Tyagi)  
Court Master